

SHRI K. C. PANT : I have already answered it. If you are allowing the question a second time, I am prepared to answer it.

MR. SPEAKER : No, I am not allowing it. Shri Ranjit Singh.

SHRI RANJEET SINGH : It is a fact that both Army authorities, that is headquarters, Eastern Command, as well as the CRP authorities have made it known to Government that the extent and expanse of the trouble in Bengal is so great that the troops at the moment deployed are not even one-fifth of what is required? Has such a report been made that a much larger number of troops is required, and if so, what are Government doing about it?

SHRI K. C. PANT : No such report has come to my notice.

SHRI D. N. TIWARY : Law and order has failed there and the State police is not able to maintain law and order. The Government here being under pressure inside and outside Parliament, if they leave the people to the mercy of the Naxalites and anti-social elements, what steps should the people take to check this menace?

SHRI K. C. PANT : I think it is an important question... (*Interruptions*)

SOME HON. MEMBERS : This question need not be answered.

SHRI K. C. PANT : Why are they disturbed when the people are brought in on this question?

SHRI RANGA : Because they are against the people.

SHRI K. C. PANT : They are only interested in the police, not the people.

Tiwariji asked a very valid question as to how the people could be encouraged to resist the depredations of the unlawful elements. Certainly I expect all friends opposite would cooperate in encouraging the people to resist these things. If they do not want the CRP in West Bengal, the best way is to encourage resistance among the people so that the CRP can go back.

श्री शिव नारायण : अध्यक्ष महोदय, मुझे खुशी है कि इस देश की प्रधान मन्त्री आज होम मिनिस्टर हैं, पन्त जी भी होम मिनिस्टर हैं, उनके पिता जी भी इस देश के होम मिनिस्टर रहे हैं तो आज मैं चाहता हूँ कि जब बंगाल में मिदनापुर में प्रधान मन्त्री का भी अपमान हुआ तो होम मिनिस्टर को अपनी बेल्ट को टाइटने करना चाहिए और आज जो गुन्डागर्दी और अराजकता बंगाल में है उससे प्रोटेक्शन के लिए जैसा कि मेजर साहब ने कहा कि आप मेहरबानी करके अपनी फोर्स को डबुल करें और अगर ये सी० आर० पी० के अगेंस्ट हैं तो यू० पी० पुलिस के जो ट्रेंड आदमी हैं उनको वहाँ पर भेज कर सिचुएशन को कन्ट्रोल करें और देश की परिस्थिति को ठीक करें।

श्री कृष्ण चंद्र पन्त : यदि इसकी आवश्यकता होगी तो भेजेंगे।

Consultation with Chief Ministers of States on Curbing Communalism

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- *274. SHRI A. SREEDHARAN :
SHRI GADILINGANA
GOWD :
SHRI PILOO MODY :
SHRI SRADHAKAR
SUPAKAR :
SHRI CHANDRA SHEKHAR
SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Government have recently consulted the Chief Ministers of States on the steps to be taken to curb communalism in the country; and

(b) if so, the steps proposed to be taken by the Central and State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHR. RAM NIWAS MIRDHA) : (a) and (b) A statement is laid on the Table of the House.

Statement

On 23rd, the Prime Minister held discussions in Delhi with some Chief Ministers regarding the manner in which communal violence could be dealt with effectively. On 27th May the Prime Minister wrote to all Chief Ministers to acquaint them with the outcome of her discussions. The principal steps recommended for dealing effectively with communal disturbances were the following :—

- (1) There is urgent need for utmost vigilance and strong action on the part of the administration to curb the forces that encourage communalism.
- (2) Pending consideration of further legislative measures, State Government should maintain a close watch on the activities of communal organisations.
- (3) State Government should take suitable action to deal with the participation of some Government servants and teachers in the activities of communal organisations.
- (4) Timely and adequate action under law should be initiated in respect of inflammatory writings and public utterances which foment communal trouble. The matter deserves the personal attention of the Chief Ministers.
- (5) Communal activities and situations have to be dealt with in an entirely different manner from other law and order troubles. There should be no hesitation in taking the most stringent action at the first signs of communal tension or trouble.
- (6) There should be a thorough review of the intelligence and administrative arrangements at the district level in each State, to enable adequate notice being taken of all the straws in the wind.
- (7) Special attention would be necessary in respect of those districts which have been affected by or are sensitive to communal trouble. In order to make concerned district officers more aware of the existence of this problem and also to understand their practical difficulties

there should be conferences of these officers in small batches.

- (8) Prompt action should be taken against officers who are found wanting in the handling of communal situations, in view of the positive recommendation of the National Integration Council to hold district officers responsible for disturbances if they should occur. Officers who show commendable performance in dealing with communal situations should be suitably rewarded.
- (9) Punitive impositions in areas affected by communal disturbances can be effective.
- (10) State Governments should undertake studies of the various aspects of the communal problem in different regions so that problems peculiar to a region could be more effectively dealt with. Central help would be available for such studies.

SHRI A. SREEDHARAN : This Government has been talking in the air about measures to combat communalism and this is not the first time it has used this phraseology. All the successive Prime Ministers have talked of measures to combat communalism while communalism has gone on increasing merrily. Communalism was at a very much lower ebb on the morrow of freedom, but after 22 years rule by this Government, communalism today is seeping down to the grassroots of our society. I went through the Statement and also the points made by the Prime Minister...

MR. SPEAKER : I cannot allow such long prefaces. Kindly put a straight question.

SHRI A. SREEDHARAN : I must give the background. I am referring to the statement. Please for heaven's sake be patient.

MR. SPEAKER : Why is he losing temper ? I cannot allow such introductions.

SHRI A. SREEDHARAN : Others have been talking for 20 minutes. I am,

referring to the statement. The suggestions made by the Prime Minister to the Chief Ministers look like a wedding without a bridegroom. No where is it stated which are the organisations in India which are communal. Without that, how can the Chief Ministers take action? I would like Government to tell us categorically which, according to them, are communal, and what is the yardstick used to brand an organisation as communal?

SHRI RAM NIWAS MIRDHA : It is not correct to say that Government has been talking in the air and not taking any action on this problem. The statement laid clearly shows the various steps Government propose to take on their own part, and what they expect State Governments to do in the matter. The matters discussed there are very concrete and specific. Action has been taken on the legislative front and the administrative front and everything is being done so that communal activities are put an end to.

As regards the question as to which are the communal organisations, we have said before in this House also that the Government is contemplating a legislation which would put some restraint on communal organisations. *(Interruptions)* In the proposed legislation certain criteria would be laid down as to what would constitute a communal organisation.

SHRI A. SREEDHARAN : Don't beat about the bush.

SHRI RAM NIWAS MIRDHA : There is no question of beating about the bush.

According to these criteria various organisations will be judged. There will be a tribunal of an independent nature which would judge the various organisations in the context of the criteria laid down therein, and then they would decide as to what action is necessary.

SHRI NAMBIAR : We want to know whether the RSS is one of them.

SHRI A. SREEDHARAN : I have pointed out the helplessness of this Government. Talking about communalism for 22 years, they have not yet come to a conclusion as to which are the communal organisations.

There have been press reports that big business houses are fostering communalism deliberately to break the trade union movement and communal harmony which is opposed to our policy of socialism. Even recently there were reports that there was a conspiracy going on to make an attempt on the life of the Prime Minister. Even the Prime Minister said that Indian big business houses are such that they even finance Naxalites. So, my question is a straight and simple one. In this letter to the Chief Ministers nowhere is it said that those business houses should be closely watched. For example, the Shiv Sena in Bombay is being financed by big business. I would like to know whether the Government have any information from their intelligence that the big business houses are fostering communalism in this country, if so, which are the big business houses and what steps have been taken against them.

SHRI RAM NIWAS MIRDHA : It is a very difficult and wide question. *(Interruptions)* The Members may have patience to hear what I am going to say. The difficulty is that not only the so-called business houses, but a lot of so-called progressive parties are propping up communal organisations. *(Interruptions)*

SHRI NAMBIAR : We want to know their names.

SHRI SRADHAKAR SUPAKAR : Since action under the Criminal Procedure Code after these communal occurrences has been found to be not very fruitful and adds to the helplessness of the people in charge of law and order, may I know what steps the Government propose to take to see that the preventive measures, legislative and others, are strengthened so that before the conflagration occurs, these things are effectively checked? Is it not a fact that these preventive provisions of the Criminal Procedure Code like sections 107, 110 and 145 have not been effectively used, and even when they are used, they have been found to be wanting in curbing these communal disturbances?

SHRI RAM NIWAS MIRDHA : I agree with the hon. Member that preventive measures should be taken to forestall such communal incidents, and that is exactly the purpose of many of the suggestions in the

note that has been placed on the Table of the House. We start even before section 145 or 107 can be imposed, which means that there should be an adequate machinery for collecting intelligence. The Central Government has carried out a survey of the various districts in the country which are prone to such communal tensions, and we keep that reviewing all the time, and inform the State Governments of any information that comes to our knowledge, and all preventive measures on the intelligence front have been taken in a very serious way.

As regards preventive measures under the Criminal Procedure Code being taken, the State Governments on various occasions have done so...

SHRI SRADHAKAR SUPAKAR : They have not been effective ; that is the point.

SHRI RAM NIWAS MIRDHA : Whether they are effective or not, checking the real resurgence of violence is a question of opinion, but we feel that measures are being taken, and one of the purposes for the letter from the Prime Minister in consulting the Chief Ministers is that the matter should be seriously considered and they should gear up the measures of intelligence and preventive action.

SHRI NAMBIAR : Everything is vague ; this Government cannot do anything straightway.

श्री रामगोपाल शालवाले : अध्यक्ष महोदय, मैं माननीय मंत्री जी से जानना चाहता हूँ कि जिन संस्थाओं के कारण से देश के विभिन्न प्रांतों में साम्प्रदायिक तनाव पैदा करने की पहल की गई, मैं उनके 3-4 के नाम लेकर पूछना चाहता हूँ कि सरकार ने उनकी गतिविधियों पर नियंत्रण करने के लिए क्या उपाय किये हैं ? एक तो मजलिस मुशावरत है, दूसरी मुस्लिम लीग है, तीसरी तामारे मिल्लत है और चौथी जमायत-उल-उलमायेहिन्द है...

एक माननीय सदस्य : धार०एस०एस०
भी तो उस तरह की संस्था है ।

श्री रामगोपाल शालवाले : मुझे सवाल पूछने की अनुमति मिली हुई है इसलिए बीच में इस तरह से मुझे मत टोकिये और मुझे अपना सवाल पूरा कर लेने दीजिये ।

मैं कह रहा था कि देश के विभिन्न प्रांतों में 23 दंगों में से 22 दंगे करने की उन संस्थाओं की जिम्मेदारी है तो उन के ऊपर नियंत्रण लगाने के लिए प्रधान मंत्री जी ने राज्यों के मुख्य मंत्रियों को क्या आदेश दिये हैं ?

श्री राम निवास मिर्धा : जैसा मैंने अभी कुछ समय पूर्व निवेदन किया था सरकार के विचाराधीन एक कानून का मस्विदा है जिसके अन्तर्गत जो साम्प्रदायिक संस्थाएँ हैं उन पर बंदिश लगाई जा सकेगी । आज जो कानून हमारे पास है उस के अन्तर्गत केवल अमुक व्यक्तियों पर ही पाबन्दी लगाई जा सकती है या उन के विरुद्ध कुछ कार्यवाही की जा सकती है जोकि साम्प्रदायिक भावना भड़काने आदि इस तरह के काम करते हैं लेकिन जो कानून प्रस्तावित है उसके अन्तर्गत माननीय सदस्य ने जो संस्थाएं बताई हैं वह और अन्य कुछ और भी वैसे संस्थाएं इस कानून के अन्तर्गत आ सकेगी और उन पर कार्यवाही की जा सकेगी ।

SHRI SHASHI RANJAN : This is a question which is of a very serious nature, and it destroys the very fibre of our country, and it is distributed not only in India but also abroad. What I have to say is that this Government has always tried to solve this question in a very casual and routine manner ; every time on every issue, it is so. Just now the Minister has said that if A is bad, B is also bad ; he has also tried to confuse it by saying like that He has not suggested what measures he is going to take either against A or against B, and when the Prime Minister said...

MR. SPEAKER : Ask a question.

SHRI SHASHI RANJAN : The Prime

Minister categorically said that there are some business-Houses. The Government must have the courage to name those houses. It has been dealing with the subject in a routine and casual way. Government says it has written to the Chief Ministers. We know what the Chief Ministers can do ; how much they are expected to do and what their position is in their States. So, may I know from the Government if, besides addressing the Chief Ministers, they have also tried to take into confidence the other organisations who are against communalism—social and cultural organisations—to tackle this issue, and whether they have tried to contact those organisations and whether they want to take the help of such organisations ?

SHRI RAM NIWAS MIRDHA : The Government called a meeting of the National Integration Council after its reformation and the matter has been discussed at its Standing Committee, and at other committees that have been formed by the Council. On that basis a decision was taken that a mass campaign in cooperation with the various parties should be undertaken so that the virus could be minimised. Government would still welcome all political parties to join it in its efforts to curb this most pernicious tendency.

SHRIMATI SUSHILA ROHATGI : The first and most important recommendation of the Chief Ministers' meeting is the urgent need for taking strict measures, utmost vigilance and strong action against any force which encourages communalism. Is the Government aware of the fact that in the last two months, at least in U.P. a number of Muslim League branches have come into operation and if so, will the Government concede that Muslim League is a force which encourages communalism ? If so, is the Government going to take some action to be vigilant and see that there is no further expansion of the Muslim League in U.P. ?

SHRI RAM NIWAS MIRDHA : The hon. member has referred to recommendation No. 1 in the Statement laid before the House. Whether the recent activities of communal organisations, particularly the Muslim League which has been referred to in the context of U.P., amount to some action

which is actionable is the question. (*Interruptions*). The hon. member merely said that branches of the Muslim League are being established in some parts of U.P. Establishment of branches of a political party is not actionable under our Constitution. But the Government is very closely watching the situation and if they transgress the limits of law, every action would be taken.

SHRIMATI SUSHILA ROHATGI : It is not a question of activity. The recommendation is the need to curb forces that encourage communalism. I want to know whether the Muslim League is a force which encourages communalism.

SHRI RAM NIWAS MIRDHA : Under the present law, we cannot take action against organisations. That is exactly the purpose of the proposed legislation so that organisations which indulge in communal activities could be punished and taken note of. That is why we are bringing that legislation in a very short time.

MR. SPEAKER : Next question—276.

SHRI N. K. SOMANI : What about Question 275 ?

MR. SPEAKER : It has been transferred to the Minister of Defence and will be replied to on the 11th.

A R.C. Recommendations Regarding Restriction of the Field of I.A.S. Officers to Magisterial and Land Revenue Responsibilities only

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*281. **SHRI RAM KISHAN GUPTA :**
SHRI SITARAM KESRI :
SHRIMATI SUCHETA
KRIPALANI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have decided to reject the recommendations of the A.R.C. relating to the restriction of the field of I.A.S. Officers to magisterial and land revenue responsibilities only ;

(b) whether Government would consider throwing open all top posts, outside revenue and magisterial responsibilities to Officers of